

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

ITEM NO. 211
IB-1683/ND/2018

IN THE MATTER OF

M/s. Crayaon Software Experts India Pvt. Ltd.

Vs.

M/s. Vas Data Services Pvt. Ltd.

... OPERATIONAL CREDITOR

...CORPORATE DEBTOR

Section

Under Section 9 IBC code 2016

Order delivered on 10.01.2020

Coram:

Ch. Mohd. Sharief Tariq

Hon'ble Member (Judicial)

Ms, Sumita Purkayastha

Hon'ble Member (Technical)

For the Petitioner/FC : Mr. Abhinav Goyal, Mr. Tushar Bhardwaj, Mr. Kushank Sindhu,
Mr. Praful Jindal, Mr. Sunil Kumar Jain, Mr. R.P. Jain and Ms.
Sneha Pandex

For the Corporate Debtor :

ORDER

CA 941/2019 the applicant has prayed to direct the RP to admit the proof of claim submitted by the applicant. During the course of hearing it is deemed fit to send this application to the RP treating the same as representation which he will decide within 2 weeks by providing due opportunity to the applicant. The RP will not get influenced by this direction in making fair decisions. Accordingly the application stands **disposed off**.


(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)